

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE G.GIRISH

Wednesday, the 10th day of June 2026 / 20th Jyaishta, 1948CRL.M.APPL.NO.1/2026 IN TR.P(CRL.) NO. 38 OF 2026

CRIME NO.202/2018 OF Mattannur Police Station, Kannur

SC 596/2018, OF THE ADDITIONAL SESSIONS COURT-III/RENT CONTROL APPELLATE
AUTHORITY, THALASSERYAPPLICANTS/PETITIONERS/ACCUSED NO 1 TO 3:

1. AKASH M.V. AGED 31 YEARS, S/O RAVEENDRAN, LAKSHMI NILAYAM, VANJERI, THILLENKERI, KANNUR, PIN - 670702.
2. RAJIL RAJ, AGED 32 YEARS, S/O RAJAN, PAZHAYAPURAYIL HOUSE, KARUVALLI, THILLENKERI, KANNUR , PIN - 670072.
3. JITHIN A. @ CHATHU, AGED 31 YEARS, S/O MUKUNDAN, KURUVODE HOUSE, MUDAKKOZHI, MUZHAKKUNNU P.O., KANNUR, PIN - 670607.

RESPONDENT/STATE:STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF
KERALA, PIN - 682031

Application praying that in the circumstances stated therein the affidavit filed therewith the High Court be pleased to stay all further proceedings SC No.596/2018 now pending on the file of Addl.Sessions Judge-III, Thalassery, till disposal of the Criminal Miscellaneous Petition.

This Application coming on for orders upon perusing the application and the affidavit filed in support thereof, and upon hearing the arguments of M/S.S.RAJEEV, M.S.ANEER, ANILKUMAR C.R., K.S.KIRAN KRISHNAN, SARATH K.P., AKASH CHERIAN THOMAS, AZAD SUNIL, T.P.ARAVIND, MAHESWAR PADICKAL, AKSHARA S., DIPA V., Advocates for the petitioners and of the Public Prosecutor for the respondent, the court passed the following:

ORDER

Heard the learned counsel for the petitioners. The learned Public Prosecutor seeks time for getting instructions.

Post on 15/06/2026.

Crl.M.A.No.1/2026

There will be an interim stay of further proceedings in SC No.596/2018 on the files of the Additional Sessions Court, Thalassery, till 15/06/2026.

Sd/- G.GIRISH JUDGE